

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)
RATIFIED MINUTES OF THE NORMS COMMITTEE-II MEETING NO.03/81
HELD
ON 03.05.2016

Please Note

- (i) For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in
- (ii) In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/ Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars No. 50/2009-2014 (RE 2010) dated 28th December, 2011, Policy Circular No.14(RE-2012/2009-14, dated 4th February, 2013 and O.M. No. 01/92/180/Misc./AM.13/PC-VI/10 dated 15.04.2014 or any other provisions under FTP/HBP for EODC.

The Meeting No. 03/81 dated 03.05.2016 of Norms Committee-II for the year 2016-17 was held on 03.05.2016 under the Chairmanship of Shri Jaikant Singh, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri K.K.Tiwary, Industrial Adviser	DHI
2.	Shri S.K. Jain, D.O.	DIPP
3.	Shri S.K. Bhatnagar, Deputy Industrial Adviser	MOS
4.	Shri Baljit Singh, DDG	DGFT
5.	Shri Vinod Kumar Kashyap, FTDO	DGFT

Minutes of the Meeting No. 03/81 dated 03.05.2016 are confirmed by the members.


बलजीत सिंह / BALJIT SINGH
 उपाय महानिदेशक विदेश व्यापार
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग / Deptt. of Commerce
 भारत सरकार / Govt. of India
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
 विदेश व्यापार विकास अधिकारी
 Foreign Trade Development Officer
 विदेश व्यापार महानिदेशालय
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 उद्योग भवन, नई दिल्ली
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Case No.:8/10/81-ALC2/2015	Party Name:FAIZ & CO.	Meet No/Date:3/81-ALC2/2016 03.05.2016	Approved
HQ File :01/81/050/00229/AM16/	RLA File :03/85/040/00180/AM08/	Lic.No/Date:0310441542 31.08.2007	
Decision :NC decided to ratify the norms for the above AA as per the written comments of the MoS vide their U.O. No. 2(19)/2015-TW dated 04 /04/2016 (copy enclosed). RA may take suitable consequential action accordingly.			

Case No.:2/11/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:3/81-ALC2/2016 03.05.2016	Status: Case Deferred
HQ File :01/81/050/00071/AM12/	RLA File :25/24/040/00005/AM12/	Lic.No/Date:2510003250 25.05.2011	Defer Date: 14.06.2016
Decision :NC observed that reply of the firm has been referred to DeitY for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 14.06.2016.			

Case No.:8/17/81-ALC2/2012	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:3/81-ALC2/2016 03.05.2016	Status: Deferred
HQ File :01/81/050/00337/AM13/	RLA File :13/24/040/00030/AM13/	Lic.No/Date:1310041387 18.10.2012	Defer Date: 14.06.2016
Decision : NC observed that deficiency letter of MSME sent to company on 26.02.2016, however, no reply received from the company. NC decided to send a reminder and defer the case. The case stands deferred to 14.06.2016.			

Case No.:8/10/81-ALC2/2014	Party Name:VEM TECHNOLOGIES PVT LTD.	Meet No/Date:3/81-ALC2/2016 03.05.2016	Status: Deferred
HQ File :01/81/050/00265/AM15/	RLA File :09/24/040/00640/AM13/	Lic.No/Date:0910055685 08.04.2013	Defer Date: 14.06.2016
Decision :NC observed that reply of the firm was referred to DeitY for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 14.06.2016.			

Case No.:28/22/81-ALC2/2015	Party Name:EFD INDUCTION PRIVATE LIMITED,	Meet No/Date:3/81-ALC2/2016 03.05.2016	Approved
HQ File :01/81/050/00465/AM16/	RLA File :07/21/040/01181/AM14/	Lic.No/Date:0710104272 21.05.2014	
Decision : NC decided to ratify the norms for the above AA as per the written comments of the DeitY vide their U.O. No. 17(8)/2016-IPHW dated 30.03.2016 (copy enclosed). RA may take suitable consequential action accordingly.			

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6	Case No.:57/10/81-ALC2/2014	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:3/81-ALC2/2016 03.05.2016	Status: Deferred
	HQ File :01/81/050/00314/AM15/	RLA File :34/24/040/00058/AM15/	Lic.No/Date:3410040236 10.06.2014	Defer Date: 14.06.2016
	Decision : NC observed that case of the company was referred to M/o Mines for comments. NC decided to wait for their comments and defer the case.			
	The case stands deferred to 14.06.2016.			

7	Case No.:32/10/81-ALC2/2014	Party Name:DELPHI CONNECTION SYSTEMS INDIA LIMITED,	Meet No/Date:3/81-ALC2/2016 03.05.2016	Status: Deferred
	HQ File :01/81/050/00289/AM15/	RLA File :10/24/040/00032/AM15/	Lic.No/Date:1010058625 14.07.2014	Defer Date: 14.06.2016
	Decision : NC observed that reply of the company was referred to DHI for comments. NC decided to wait for their comments and defer the case.			
	The case stands deferred to 14.06.2016.			

8	Case No.:18/22/81-ALC2/2015	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date:3/81-ALC2/2016 03.05.2016	Status: Deferred
	HQ File :01/81/050/00455/AM16/	RLA File :07/21/040/00359/AM15/	Lic.No/Date:0710106187 25.07.2014	Defer Date: 14.06.2016
	Decision : NC observed that deficiency letter sent by DeitY on 31.03.2016. NC decided to send a reminder to firm and defer the case.			
	The case stands deferred to 14.06.2016.			

9	Case No.:25/13/81-ALC2/2014	Party Name:JUPITER SOLAR POWER LIMITED	Meet No/Date:3/81-ALC2/2016 03.05.2016	Status: Deferred
	HQ File :01/81/050/00441/AM15/	RLA File :02/24/040/00090/AM15/	Lic.No/Date:0210204856 25.08.2014	Defer Date: 14.06.2016
	Decision : NC observed that case was referred to MNRE for comments. NC decided to wait for their comments and defer the case.			
	The case stands deferred to 14.06.2016.			

10	Case No.:7/16/81-ALC2/2014	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:3/81-ALC2/2016 03.05.2016	Status: Deferred
	HQ File :01/81/050/00532/AM15/	RLA File :07/24/040/00259/AM15/	Lic.No/Date:0710106893 28.10.2014	Defer Date: 14.06.2016
	Decision : NC observed that Deptt. C&PC vide their letter No.46011/7/2014-PC-II dated 07.04.2016 has discontinued offering comments and requested that such application may not be referred to that Department. NC decided that these cases may be referred to MSME(Chemical Division) for seeking their comments and defer the case.			


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 विनोद कुमार कश्यप
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The case stands deferred to 14.06.2016.

11	Case No.:21/1/81-ALC2/2015	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:3/81-ALC2/2016 03.05.2016	Status: Deferred
	HQ File :01/81/050/00021/AM16/	RLA File :03/94/040/00906/AM15/	Lic.No/Date:0310792364 24.12.2014	Defer Date: 14.06.2016
Decision : NC observed that reply of the company was referred to DHI for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 14.06.2016.				

12	Case No.:23/1/81-ALC2/2015	Party Name:AMARTARA PVT. LTD.	Meet No/Date:3/81-ALC2/2016 03.05.2016	Status: Deferred
	HQ File :01/81/050/00023/AM16/	RLA File :03/94/040/00977/AM15/	Lic.No/Date:0310793133 20.01.2015	Defer Date: 14.06.2016
Decision : NC observed that Deptt. C&PC vide their letter No.46011/7/2014-PC-II dated 07.04.2016 has discontinued offering comments and requested that such application may not be referred to that Department. NC decided that these cases may be referred to MSME(Chemical Division) for seeking their comments and defer the case.				
The case stands deferred to 14.06.2016.				

13	Case No.:16/1/81-ALC2/2015	Party Name:TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:3/81-ALC2/2016 03.05.2016	Status: Deferred
	HQ File :01/81/050/00016/AM16/	RLA File :09/24/040/00617/AM15/	Lic.No/Date:0910061590 04.02.2015	Defer Date: 14.06.2016
Decision : NC observed that reply of the firm was referred to DHI for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 14.06.2016.				

14	Case No.:6/1/81-ALC2/2015	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date:3/81-ALC2/2016 03.05.2016	Status: Deferred
	HQ File :01/81/050/00006/AM16/	RLA File :07/24/040/00402/AM15/	Lic.No/Date:0710107598 11.02.2015	Defer Date: 14.06.2016
Decision : NC observed that reply of the firm was referred to DeitY for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 14.06.2016.				

15	Case No.:3/1/81-ALC2/2015	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:3/81-ALC2/2016 03.05.2016	Approved
	HQ File :01/81/050/00003/AM16/	RLA File :07/24/040/00309/AM15/	Lic.No/Date:0710107605 12.02.2015	
Decision : NC decided to ratify the norms for the above AA as per SION C-1647 as advised by the representative of DHI present in the meeting.				


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RA may take suitable consequential accordingly.

Case No.: 54/1/81-ALC2/2015	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:3/81-ALC2/2016 03.05.2016	Status: Deferred
HQ File :01/81/050/00054/AM16/	RLA File :07/24/040/00392/AM15/	Lic.No/Date:0710107626 18.02.2015	Defer Date: 14.06.2016
16 Decision : NC observed that Deptt. C&PC vide their letter No.46011/7/2014-PC-II dated 07.04.2016 has discontinued offering comments and requested that such application may not be referred to that Department. NC decided that these cases may be referred to MSME(Chemical Division) for seeking their comments and defer the case.			
The case stands deferred to 14.06.2016.			

Case No.: 2/1/81-ALC2/2015	Party Name:JUPITER SOLAR POWER LIMITED	Meet No/Date:3/81-ALC2/2016 03.05.2016	Status: Deferred
HQ File :01/81/050/00002/AM16/	RLA File :02/24/040/00219/AM15/	Lic.No/Date:0210205584 19.02.2015	Defer Date: 14.06.2016
17 Decision : NC observed that case was referred to MNRE for comments. NC decided to wait for their comments and defer the case.			
The case stands deferred to 14.06.2016.			

Case No.: 21/16/81-ALC2/2015	Party Name:GRAVITA INDIA LTD	Meet No/Date:3/81-ALC2/2016 03.05.2016	Rejected
HQ File :01/81/050/00296/AM16/	RLA File :13/24/040/00003/AM16/	Lic.No/Date:1310047857 06.05.2015	
18 Decision : NC noted that MSME Deficiency letter was issued to the company on 12.01.2016 followed by reminder dated 24.02.2016. Since, no reply was received from the company despite reminder, the committee decided to reject the case with direction to company to pay customs duty & applicable interest for EODC.			
RA may take suitable consequential action accordingly.			

Case No.: 12/13/81-ALC2/2015	Party Name:JUPITER SOLAR POWER LIMITED	Meet No/Date:3/81-ALC2/2016 03.05.2016	Status: Deferred
HQ File :01/81/050/00245/AM16/	RLA File :02/24/040/00033/AM16/	Lic.No/Date:0210205883 12.06.2015	Defer Date: 14.06.2016
19 Decision : NC observed that case was referred to MNRE for comments. NC decided to wait for their comments and defer the case.			
The case stands deferred to 14.06.2016.			

Case No.: 27/13/81-ALC2/2015	Party Name:ISOVOLTA (INDIA) PVT. LTD.	Meet No/Date:3/81-ALC2/2016 03.05.2016	Status: Deferred
HQ File	RLA File	Lic.No/Date:0310796934	Defer Date:

B.S.

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:01/81/050/00260/AM16/	:03/94/040/00236/AM16/	29.06.2015	14.06.2016
Decision : NC observed that Deptt. C&PC vide their letter No.46011/7/2014-PC-II dated 07.04.2016 has discontinued offering comments and requested that such application may not be referred to that Department. NC decided that these cases may be referred to MSME(Cheical Division) for seeking their comments and defer the case.			
The case stands deferred to 14.06.2016.			

21	Case No.:9/13/81-ALC2/2015	Party Name:METAL ENGINEERING & TREATMENT CO. PVT. LTD.,	Meet No/Date:3/81-ALC2/2016 03.05.2016	Status: Deferred
	HQ File :01/81/050/00242/AM16/	RLA File :02/24/040/00060/AM16/	Lic.No/Date:0210205966 09.07.2015	Defer Date: 14.06.2016
Decision : NC observed that reply of the firm was referred to MSME for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 14.06.2016.				

22	Case No.:22/16/81-ALC2/2015	Party Name:L & T HYDROCARBON ENGINEERING LIMITED	Meet No/Date:3/81-ALC2/2016 03.05.2016	Status: Deferred
	HQ File :01/81/050/00297/AM16/	RLA File :34/24/040/00110/AM16/	Lic.No/Date:3410041368 10.07.2015	Defer Date: 14.06.2016
Decision: NC observed that reply of the firm has been received and same is being sent to DIPP for comments. Hence, NC decided to defer the case.				
The case stands deferred to 14.06.2016.				

23	Case No.:29/22/81-ALC2/2015	Party Name:HONDA SIEL POWER PRODUCTS LTD.	Meet No/Date:3/81-ALC2/2016 03.05.2016	Status: Deferred
	HQ File :01/81/050/00466/AM16/	RLA File :05/23/040/00126/AM16/	Lic.No/Date:0510395001 20.07.2015	Defer Date: 14.06.2016
Decision : Representative DHI informed that case closely relates to DIPP. NC decided to refer the case to DIPP to seek comments and defer the case.				
The case stands deferred to 14.06.2016.				

24	Case No.:25/13/81-ALC2/2015	Party Name:STEEL GEMS,	Meet No/Date:3/81-ALC2/2016 03.05.2016	Rejected
	HQ File :01/81/050/00258/AM16/	RLA File :03/95/040/00309/AM16/	Lic.No/Date:0310797570 23.07.2015	
Decision : NC noted that MSME Deficiency letter was issued to the company on 12.01.2016 followed by reminder dated 24.02.2016. Since, no reply was received from the company despite reminder, the committee decided to reject the case with direction to company to pay customs duty & applicable interest for EODC.				
RA may take suitable consequential action accordingly.				

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25	Case No.:30/13/81-ALC2/2015	Party Name:STEEL GEMS,	Meet No/Date:3/81-ALC2/2016 03.05.2016	Rejected
	HQ File :01/81/050/00263/AM16/	RLA File :03/95/040/00310/AM16/	Lic.No/Date:0310797567 23.07.2015	
Decision : NC noted that MSME Deficiency letter was issued to the company on 12.01.2016 followed by reminder dated 24.02.2016. Since, no reply was received from the company despite reminder, the committee decided to reject the case with direction to company to pay customs duty & applicable interest for EODC. RA may take suitable consequential action accordingly.				

26	Case No.:19/22/81-ALC2/2015	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2016 03.05.2016	Status: Deferred
	HQ File :01/81/050/00456/AM16/	RLA File :04/24/040/00105/AM16/	Lic.No/Date:0410160831 23.07.2015	Defer Date: 14.06.2016
Decision : NC observed that application to be referred to DIPP for comments and same is being forwarded to DIPP for comments. NC decided to defer the case. The case stands deferred to 14.06.2016.				

27	Case No.:29/13/81-ALC2/2015	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:3/81-ALC2/2016 03.05.2016	Approved
	HQ File :01/81/050/00262/AM16/	RLA File :03/94/040/00134/AM16/	Lic.No/Date:0310797631 24.07.2015	
Decision : NC decided to ratify the norm for the above AA on repeat basis as requested by the applicant with Advance Authorisation No.0310608721 as per DHI comments dated 3.5.2016 (copy enclosed). RA may take suitable consequential action accordingly.				

28	Case No.:16/16/81-ALC2/2015	Party Name:JST STESALIT TRANSFORMERS PVT.LTD.,	Meet No/Date:3/81-ALC2/2016 03.05.2016	Status: Deferred
	HQ File :01/81/050/00291/AM16/	RLA File :22/24/040/00025/AM16/	Lic.No/Date:2210015272 28.07.2015	Defer Date: 14.06.2016
Decision : NC decided to send reminder of deficiency letter as per DHI comments vide U.O.No. 3(213)/15-TSW(B) dated 18.04.2016. The case stands deferred to 14.06.2016.				

29	Case No.:27/22/81-ALC2/2015	Party Name:INDO COOL COMPOSITES PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2016 03.05.2016	Status: Deferred
	HQ File :01/81/050/00464/AM16/	RLA File :04/24/040/00114/AM16/	Lic.No/Date:0410160874 05.08.2015	Defer Date: 14.06.2016
Decision : NC observed that Deptt. C&PC vide their letter No.46011/7/2014-PC-II dated 07.04.2016 has discontinued offering comments and requested that such application may not be referred to that Department. NC decided that these cases may be referred to MSME (Chemical Division) for seeking their comments and defer the case.				

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 Udyog Bhawan, New Delhi

The case stands deferred to 14.06.2016.

30	Case No.: 19/16/81-ALC2/2015	Party Name:CORDS CABLE INDUSTRIES LTD.	Meet No/Date:3/81-ALC2/2016 03.05.2016	Status: Deferred
	HQ File :01/81/050/00294/AM16/	RLA File :05/23/040/00609/AM15/	Lic.No/Date:0510395223 06.08.2015	Defer Date: 14.06.2016
Decision : NC observed that reply of the company received and same is being forwarded to DIPP for comments. NC decided to defer the case.				
The case stands deferred to 14.06.2016.				

31	Case No.: 2/16/81-ALC2/2015	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:3/81-ALC2/2016 03.05.2016	Status: Deferred
	HQ File :01/81/050/00277/AM16/	RLA File :03/95/040/00209/AM16/	Lic.No/Date:0310798012 07.08.2015	Defer Date: 14.06.2016
Decision : NC observed that it was decided in NC meeting dated 22.03.2016 that non submission of documents by the company before final disposal of the case by NC will be at the risk of the firm. NC decided to reiterate its earlier decision and defer the case.				
The case stands deferred to 14.06.2016.				

32	Case No.: 4/16/81-ALC2/2015	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:3/81-ALC2/2016 03.05.2016	Status: Deferred
	HQ File :01/81/050/00279/AM16/	RLA File :03/95/040/00048/AM16/	Lic.No/Date:0310798004 07.08.2015	Defer Date: 14.06.2016
Decision : NC observed that it was decided in NC meeting dated 22.03.2016 that non submission of documents by the company before final disposal of the case by NC will be at the risk of the firm. NC decided to reiterate its earlier decision and defer the case.				
The case stands deferred to 14.06.2016.				

33	Case No.: 5/16/81-ALC2/2015	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:3/81-ALC2/2016 03.05.2016	Status: Deferred
	HQ File :01/81/050/00280/AM16/	RLA File :03/95/040/00152/AM16/	Lic.No/Date:0310798003 07.08.2015	Defer Date: 14.06.2016
Decision : NC observed that it was decided in NC meeting dated 22.03.2016 that non submission of documents by the company before final disposal of the case by NC will be at the risk of the firm. NC decided to reiterate its earlier decision and defer the case.				
The case stands deferred to 14.06.2016.				

34	Case No.: 7/16/81-ALC2/2015	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:3/81-ALC2/2016 03.05.2016	Status: Deferred
	HQ File :01/81/050/00282/AM16/	RLA File :03/95/040/00215/AM16/	Lic.No/Date:0310798005 07.08.2015	Defer Date: 14.06.2016

बलजीत सिंह / BALJIT SINGH
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Deputy Director General of Foreign Trade
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विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
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Decision : NC observed that it was decided in NC meeting dated 22.03.2016 that non submission of documents by the company before final disposal of the case by NC will be at the risk of the firm. NC decided to reiterate its earlier decision and defer the case.

The case stands deferred to 14.06.2016.

35	Case No.:24/22/81-ALC2/2015	Party Name:ALSTOM INDIA LIMITED	Meet No/Date:3/81-ALC2/2016 03.05.2016	Status: Deferred
	HQ File :01/81/050/00461/AM16/	RLA File :34/24/040/00138/AM16/	Lic.No/Date:3410041438 07.08.2015	Defer Date: 14.06.2016
Decision : NC observed that case was referred to DHI for comments. NC decided to wait for comments and defer the case. The case stands deferred to 14.06.2016.				

36	Case No.:23/22/81-ALC2/2015	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:3/81-ALC2/2016 03.05.2016	Status: Deferred
	HQ File :01/81/050/00460/AM16/	RLA File :34/21/040/00225/AM16/	Lic.No/Date:3410041452 12.08.2015	Defer Date: 14.06.2016
Decision : NC observed that case was referred to DHI for comments. NC decided to wait for comments and defer the case. The case stands deferred to 14.06.2016.				

37	Case No.:17/16/81-ALC2/2015	Party Name:MULTISPHERE POWER SOLUTIONS PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2016 03.05.2016	Approved
	HQ File :01/81/050/00292/AM16/	RLA File :05/24/040/00138/AM16/	Lic.No/Date:0510395316 14.08.2015	
Decision : NC decided to ratify the norm for the above AA as per the written comments of DeitY comments vide U.O. No.17(1)/2016-IPHW dated 01.04.2016 (copy enclosed). RA may take suitable consequential action accordingly.				

38	Case No.:17/22/81-ALC2/2015	Party Name:ASTA INDIA PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2016 03.05.2016	Status: Deferred
	HQ File :01/81/050/00454/AM16/	RLA File :34/24/040/00137/AM16/	Lic.No/Date:3410041462 17.08.2015	Defer Date: 14.06.2016
Decision : NC observed DIPP deficiency letter sent to firm on 22.03.2016. NC decided to send a reminder and defer the case. The case stands deferred to 14.06.2016.				

39	Case No.:34/16/81-ALC2/2015	Party Name:COMMERCIAL ENGINEERS & BODY BUILDERS COMPANY, LTD.	Meet No/Date:3/81-ALC2/2016 03.05.2016	Status: Deferred
	HQ File :01/81/050/00309/AM16/	RLA File :11/24/040/00003/AM16/	Lic.No/Date:1110028157 19.08.2015	Defer Date: 14.06.2016

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Decision : NC observed that case was earlier referred to DHI for comments. DHI suggested that DIPP may be consulted in the matter. Accordingly, a copy of the application with relevant documents may be referred to DIPP for comments and defer the case.

The case stands deferred to 14.06.2016.

40	Case No.: 3/16/81-ALC2/2015	Party Name:SEAM INDUSTRIES LTD.	Meet No/Date:3/81-ALC2/2016 03.05.2016	Status: Deferred
	HQ File :01/81/050/00278/AM16/	RLA File :03/95/040/00319/AM16/	Lic.No/Date:0310798367 21.08.2015	Defer Date: 14.06.2016
	Decision : NC observed that case was referred to DHI for comments. NC decided to wait for comments and defer the case.			
	The case stands deferred to 14.06.2016.			

41	Case No.: 26/22/81-ALC2/2015	Party Name:JINDAL SAW LTD	Meet No/Date:3/81-ALC2/2016 03.05.2016	Status: Deferred
	HQ File :01/81/050/00463/AM16/	RLA File :05/23/040/00207/AM16/	Lic.No/Date:0510395407 24.08.2015	Defer Date: 14.06.2016
	Decision : NC observed that deficiency letter of DIPP was sent to company, however, no reply received till date. NC decided to send a reminder and defer the case.			
	The case stands deferred to 14.06.2016.			

42	Case No.: 9/16/81-ALC2/2015	Party Name:SEAM INDUSTRIES LTD.	Meet No/Date:3/81-ALC2/2016 03.05.2016	Rejected
	HQ File :01/81/050/00284/AM16/	RLA File :03/95/040/00320/AM16/	Lic.No/Date:0310798495 26.08.2015	
	Decision : NC noted that DHI Deficiency letter was issued to the company on 28.01.2016 followed by reminder dated 24.02.2016. Since, no reply was received from the company despite reminder, the committee decided to reject the case with direction to company to pay customs duty & applicable interest for EODC.			
	RA may take suitable consequential action accordingly.			

43	Case No.: 29/16/81-ALC2/2015	Party Name:STEEL GEMS,	Meet No/Date:3/81-ALC2/2016 03.05.2016	Rejected
	HQ File :01/81/050/00304/AM16/	RLA File :03/95/040/00380/AM16/	Lic.No/Date:0310798485 26.08.2015	
	Decision : NC noted that DIPP Deficiency letter was issued to the company on 28.01.2016 followed by reminder dated 24.02.2016. Since, no reply was received from the company despite reminder, the committee decided to reject the case with direction to company to pay customs duty & applicable interest for EODC.			
	RA may take suitable consequential action accordingly			

44	Case No.: 30/16/81-	Party Name:STEEL GEMS,	Meet No/Date:3/81-ALC2/2016	Rejected
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V.K.
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ALC2/2015		03.05.2016	
HQ File :01/81/050/00305/AM16/	RLA File :03/95/040/00379/AM16/	Lic.No/Date:0310798510 27.08.2015	
Decision : NC noted that DIPP Deficiency letter was issued to the company on 28.01.2016 followed by reminder dated 24.02.2016. Since, no reply was received from the company despite reminder, the committee decided to reject the case with direction to company to pay customs duty & applicable interest for EODC.			
RA may take suitable consequential action accordingly			

Case No.:16/22/81-ALC2/2015	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:3/81-ALC2/2016 03.05.2016	Status: Deferred
HQ File :01/81/050/00453/AM16/	RLA File :03/95/040/01099/AM15/	Lic.No/Date:0310798522 27.08.2015	Defer Date: 14.06.2016
45	Decision : NC observed that DIPP Deficiency letter was sent to the company on 09.02.2016 followed by reminder dated 26.04.2016. NC decided to wait for reply of the company and defer the case.		
	The case stand deferred to 14.06.2016.		

Case No.:36/16/81-ALC2/2015	Party Name:R.R.KABEL LIMITED,	Meet No/Date:3/81-ALC2/2016 03.05.2016	Status: Deferred
HQ File :01/81/050/00311/AM16/	RLA File :03/95/040/00437/AM16/	Lic.No/Date:0310798899 15.09.2015	Defer Date: 14.06.2016
46	Decision : NC observed that deficiency letter of DIPP dated 22.03.2016 was sent to company. Company has sought extension of time for filing of reply by 15 days. NC decided to allow the extension of time and defer the case.		
The case stands deferred to 14.06.2016.			

Case No.:38/16/81-ALC2/2015	Party Name:R.R.KABEL LIMITED,	Meet No/Date:3/81-ALC2/2016 03.05.2016	Status: Deferred
HQ File :01/81/050/00313/AM16/	RLA File :03/95/040/00438/AM16/	Lic.No/Date:0310798900 15.09.2015	Defer Date: 14.06.2016
47	Decision : NC observed that deficiency letter of DIPP dated 22.03.2016 was sent to company. Company has sought extension of time for filing of reply by 15 days. NC decided to allow the extension of time and defer the case.		
The case stands deferred to 14.06.2016.			

Case No.:4/22/81-ALC2/2015	Party Name:DIAMOND METAL SCREENS (P) LTD	Meet No/Date:3/81-ALC2/2016 03.05.2016	Status: Deferred
48	HQ File :01/81/050/00441/AM16/	RLA File :07/24/040/00202/AM16/	Lic.No/Date:0710108756 21.09.2015
Decision : NC observed that reply of the firm has been received and same is being sent to DIPP for comments. Hence, NC decided to defer the case.			

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The case stands deferred to 14.06.2016.

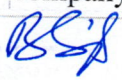
49	Case No.: 37/19/81-ALC2/2015	Party Name:GRAVITA INDIA LTD	Meet No/Date:3/81-ALC2/2016 03.05.2016	Status: Deferred
	HQ File :01/81/050/00395/AM16/	RLA File :13/24/040/00028/AM16/	Lic.No/Date:1310047992 01.10.2015	Defer Date: 14.06.2016
Decision :NC observed that deficiency letter of MSME was sent to company on 10.02.2016. NC decided to send a reminder and defer the case.				
The case stands deferred to 14.06.2016.				

50	Case No.: 1/19/81-ALC2/2015	Party Name:TEMPEL PRECISION METAL PRODUCTS INDIA PVT. LTD.,	Meet No/Date:3/81-ALC2/2016 03.05.2016	Status: Deferred
	HQ File :01/81/050/00359/AM16/	RLA File :04/24/040/00157/AM16/	Lic.No/Date:0410161073 07.10.2015	Defer Date: 14.06.2016
Decision : NC observed that deficiency letter of DIPP was sent to firm on 26.04.2016. NC decided to wait for the reply of the firm and defer the case.				
The case stands deferred to 14.06.2016.				

51	Case No.: 1/16/81-ALC2/2015	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:3/81-ALC2/2016 03.05.2016	Status: Deferred
	HQ File :01/81/050/00276/AM16/	RLA File :32/24/040/00024/AM16/	Lic.No/Date:3210077722 08.10.2015	Defer Date: 14.06.2016
Decision : NC observed that reply of the company has been received and same is being sent to DHI for comments. Hence, NC decided to defer the case.				
The case stands deferred to 14.06.2016.				

52	Case No.: 1/22/81-ALC2/2015	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:3/81-ALC2/2016 03.05.2016	Status: Deferred
	HQ File :01/81/050/00438/AM16/	RLA File :11/24/040/00005/AM16/	Lic.No/Date:1110028166 08.10.2015	Defer Date: 14.06.2016
Decision : NC observed that case was referred to DHI for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 14.06.2016.				

53	Case No.: 21/19/81-ALC2/2015	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:3/81-ALC2/2016 03.05.2016	Status: Deferred
	HQ File :01/81/050/00379/AM16/	RLA File :03/95/040/00467/AM16/	Lic.No/Date:0310799369 13.10.2015	Defer Date: 14.06.2016
Decision : NC observed that DIPP Deficiency letter was sent to the company on 26.02.2016 followed by reminder dated 26.04.2016. NC decided to wait for reply of the company and defer the case.				


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The case stand deferred to 14.06.2016.

Case No.:26/19/81-ALC2/2015	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:3/81-ALC2/2016 03.05.2016	Status: Deferred
HQ File :01/81/050/00384/AM16/	RLA File :03/95/040/00413/AM16/	Lic.No/Date:0310799368 13.10.2015	Defer Date: 14.06.2016
54 Decision : NC observed that DIPP Deficiency letter was sent to the company on 26.02.2016 followed by reminder dated 26.04.2016. NC decided to wait for reply of the company and defer the case.			
The case stand deferred to 14.06.2016.			

Case No.:27/19/81-ALC2/2015	Party Name:JSW STEEL COATED PRODUCTS LIMITED,	Meet No/Date:3/81-ALC2/2016 03.05.2016	Approved
HQ File :01/81/050/00385/AM16/	RLA File :03/94/040/00504/AM16/	Lic.No/Date:0310799390 13.10.2015	
55 Decision :NC decided to ratify the norms for the above AA as per the written comments of the MoS vide their U.O. No. 2(26)/2015-TD dated 22 /04/2016 (copy enclosed).			
RA may take suitable consequential action accordingly.			

Case No.:28/19/81-ALC2/2015	Party Name:JSW STEEL COATED PRODUCTS LIMITED,	Meet No/Date:3/81-ALC2/2016 03.05.2016	Approved
HQ File :01/81/050/00386/AM16/	RLA File :03/94/040/00509/AM16/	Lic.No/Date:0310799391 13.10.2015	
56 Decision :NC decided to ratify the norms for the above AA as per the written comments of the MoS vide their U.O. No. 2(26)/2015-TW dated 28 /04/2016 (copy enclosed).			
RA may take suitable consequential action accordingly.			

Case No.:9/22/81-ALC2/2015	Party Name:JSW STEEL COATED PRODUCTS LIMITED,	Meet No/Date:3/81-ALC2/2016 03.05.2016	Approved
HQ File :01/81/050/00446/AM16/	RLA File :03/94/040/00514/AM16/	Lic.No/Date:0310799394 13.10.2015	
57 Decision :NC decided to ratify the norms for the above AA as per the written comments of the MoS vide their U.O. No. 2(26)/2015-TW dated 28 /04/2016 (copy enclosed).			
RA may take suitable consequential action accordingly.			

Case No.:32/19/81-ALC2/2015	Party Name:CORDS CABLE INDUSTRIES LTD.	Meet No/Date:3/81-ALC2/2016 03.05.2016	Status: Deferred
HQ File :01/81/050/00390/AM16/	RLA File :05/23/040/00301/AM16/	Lic.No/Date:0510395912 14.10.2015	Defer Date: 14.06.2016
58 Decision : NC observed that reply of the company has been received and same is being sent to DIPP for comments. Hence, NC decided to defer the case.			

B.S.

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विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
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The case stands deferred to 14.06.2016.

Case No.:11/19/81-ALC2/2015	Party Name:EASTERN COPPER MFG. CO PVT. LTD.,	Meet No/Date:3/81-ALC2/2016 03.05.2016	Approved
HQ File :01/81/050/00369/AM16/	RLA File :02/24/040/00129/AM16/	Lic.No/Date:0210206235 15.10.2015	
Decision : NC decided to ratify the norms for the above AA as per the written comments of the DIPP vide their U.O. No. 12/34/2016-TSW/59 dated 03 /05/2016 as under: 1. Words “ E.C. Grade like candy, berry, birch, birch cliff or barley” may be suffixed with the description of import item. 2. Quantity of import item may be allowed as applied for i.e. 25074 Kgs. as 1.05 Kgs./kg. content in the export item taking clue from SIONs C-1189 & C-206 . RA may take suitable consequential action accordingly.			

Case No.:2/19/81-ALC2/2015	Party Name:TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:3/81-ALC2/2016 03.05.2016	Status: Deferred
HQ File :01/81/050/00360/AM16/	RLA File :09/24/040/00421/AM16/	Lic.No/Date:0910062760 21.10.2015	Defer Date: 14.06.2016
Decision : NC observed that reply of the company has been received and same is being sent to DHI for comments. Hence, NC decided to defer the case. The case stands deferred to 14.06.2016.			

Case No.:4/19/81-ALC2/2015	Party Name:TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:3/81-ALC2/2016 03.05.2016	Status: Deferred
HQ File :01/81/050/00362/AM16/	RLA File :09/24/040/00422/AM16/	Lic.No/Date:0910062759 21.10.2015	Defer Date: 14.06.2016
Decision : NC observed that reply of the company has been received and same is being sent to DHI for comments. Hence, NC decided to defer the case. The case stands deferred to 14.06.2016.			

Case No.:35/19/81-ALC2/2015	Party Name:RSAL STEEL PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2016 03.05.2016	Status: Deferred
HQ File :01/81/050/00393/AM16/	RLA File :56/24/040/00032/AM16/	Lic.No/Date:5610004726 23.10.2015	Defer Date: 14.06.2016
Decision : NC decided to send a deficiency letter to firm as per written comments of MoS vide their UO No. 2(23)/2015-TD dated 04.04.2016 and defer the case. The case stands deferred to 14.06.2016.			

Case No.:29/19/81-ALC2/2015	Party Name:JSW STEEL COATED PRODUCTS LIMITED,	Meet No/Date:3/81-ALC2/2016 03.05.2016	Status: Deferred
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Baljit Singh
बलजीत सिंह/BALJIT SINGH
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Vinod Kumar Kashyap
विनोद कुमार कश्यप
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HQ File :01/81/050/00387/AM16/	RLA File :03/94/040/00566/AM16/	Lic.No/Date:0310799699 27.10.2015	Defer Date: 14.06.2016
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Decision : NC observed that reply of the company has been received and same is being sent to MoS for comments. Hence, NC decided to defer the case.

The case stands deferred to 14.06.2016.

Case No.: 6/22/81-ALC2/2015	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:3/81-ALC2/2016 03.05.2016	Status: Deferred
HQ File :01/81/050/00443/AM16/	RLA File :10/24/040/00064/AM16/	Lic.No/Date:1010059305 30.10.2015	Defer Date: 14.06.2016

64 **Decision :** NC observed that deficiency letter of DeitY dated 31.03.2016 was sent to company. NC decided to send a reminder and defer the case.

The case stands deferred to 14.06.2016.

Case No.: 3/19/81-ALC2/2015	Party Name:TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:3/81-ALC2/2016 03.05.2016	Status: Deferred
HQ File :01/81/050/00361/AM16/	RLA File :09/24/040/00463/AM16/	Lic.No/Date:0910062830 03.11.2015	Defer Date: 14.06.2016

65 **Decision :** NC observed that reply of the company has been received and same is being sent to DHI for comments. Hence, NC decided to defer the case.

The case stands deferred to 14.06.2016.

Case No.: 5/19/81-ALC2/2015	Party Name:TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:3/81-ALC2/2016 03.05.2016	Status: Deferred
HQ File :01/81/050/00363/AM16/	RLA File :09/24/040/00462/AM16/	Lic.No/Date:0910062829 03.11.2015	Defer Date: 14.06.2016

66 **Decision :** NC observed that reply of the company has been received and same is being sent to DHI for comments. Hence, NC decided to defer the case.

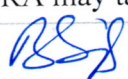
The case stands deferred to 14.06.2016.

Case No.: 9/19/81-ALC2/2015	Party Name:EASTERN COPPER MFG. CO PVT. LTD.,	Meet No/Date:3/81-ALC2/2016 03.05.2016	Approved
HQ File :01/81/050/00367/AM16/	RLA File :02/24/040/00147/AM16/	Lic.No/Date:0210206259 05.11.2015	

67 **Decision :** NC decided to **ratify** the norms for the above AA as per the written comments of the DIPP vide their U.O. No. 12/34/2016-TSW/67 dated 03 /05/2016 as under:

- Words " E.C. Grade like candy, berry, birch, birch cliff or barley" may be suffixed with the description of import item.
- Quantity of import item may be allowed as applied for i.e. 72765 Kgs. as 1.05 Kgs./kg. content in the export item taking clue from SIONs C-1189 & C-252.

RA may take suitable consequential action accordingly.



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15

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
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68	Case No.:7/22/81-ALC2/2015	Party Name:POSCO MAHARASHTRA STEEL PVT. LTD.,	Meet No/Date:3/81-ALC2/2016 03.05.2016	Status: Deferred
	HQ File :01/81/050/00444/AM16/	RLA File :03/95/040/00527/AM16/	Lic.No/Date:0310800059 05.11.2015	Defer Date: 14.06.2016
Decision : NC observed that deficiency letter dated 18.02.2016 was sent to firm followed with reminder dated 26.04.2016. NC decided to wait for the reply of the firm and defer the case.				
The case stands deferred to 14.06.2016.				

69	Case No.:38/22/81-ALC2/2015	Party Name:BILCARE LIMITED	Meet No/Date:3/81-ALC2/2016 03.05.2016	Status: Deferred
	HQ File :01/81/050/00475/AM16/	RLA File :31/83/040/00098/AM16/	Lic.No/Date:3110065766 24.11.2015	Defer Date: 14.06.2016
Decision : NC observed that Deptt. C&PC vide their letter No.46011/7/2014-PC-II dated 07.04.2016 has discontinued offering comments and requested that such application may not be referred to that Department. NC decided that these cases may be referred to MSME(Chemical Division) for seeking their comments and defer the case.				
The case stands deferred to 14.06.2016.				

70	Case No.:25/22/81-ALC2/2015	Party Name:LS CABLE INDIA PRIVATE LIMITED,	Meet No/Date:3/81-ALC2/2016 03.05.2016	Status: Deferred
	HQ File :01/81/050/00462/AM16/	RLA File :05/23/040/00324/AM16/	Lic.No/Date:0510396433 26.11.2015	Defer Date: 14.06.2016
Decision : NC observed that case was referred to DoT for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 14.06.2016.				

71	Case No.:5/22/81-ALC2/2015	Party Name:NAVGRAH FASTNERS PVT. LTD.	Meet No/Date:3/81-ALC2/2016 03.05.2016	Status: Deferred
	HQ File :01/81/050/00442/AM16/	RLA File :52/24/040/00066/AM16/	Lic.No/Date:5210041712 15.12.2015	Defer Date: 14.06.2016
Decision : NC observed that deficiency letter of DIPP was sent to firm. NC decided to wait for the reply of the firm and defer the case.				
The case stands deferred to 14.06.2016.				

72	Case No.:13/22/81-ALC2/2015	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2016 03.05.2016	Status: Deferred
	HQ File :01/81/050/00450/AM16/	RLA File :07/24/040/00322/AM16/	Lic.No/Date:0710109189 22.12.2015	Defer Date: 14.06.2016
Decision : NC observed that case was referred to DHI for comments. NC decided to wait for comments and defer the case.				


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The case stands deferred to 14.06.2016.

73	Case No.: 14/22/81-ALC2/2015	Party Name: TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date: 3/81-ALC2/2016 03.05.2016	Status: Deferred
	HQ File :01/81/050/00451/AM16/	RLA File :07/24/040/00334/AM16/	Lic.No/Date: 0710109260 13.01.2016	Defer Date: 14.06.2016
	Decision : NC observed that case was referred to DHI for comments. NC decided to wait for comments and defer the case.			
	The case stands deferred to 14.06.2016.			

74	Case No.: 2/3/81-ALC2/2016	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date: 3/81-ALC2/2016 03.05.2016	Status: Deferred
	HQ File :01/81/050/00033/AM17/	RLA File :07/24/040/00332/AM16/	Lic.No/Date: 0710109404 16.02.2016	Defer Date: 14.06.2016
	Decision : NC observed that hard copy of the application for the above AA not received. NC decided to request concerned RA to send two set of application alongwith necessary document for consideration by Norms Committee and defer the case.			
	The case stands deferred to 14.06.2016.			

75	Case No.: 1/25/81-ALC2/2015	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date: 3/81-ALC2/2016 03.05.2016	Status: Deferred
	HQ File :01/81/050/00543/AM16/	RLA File :34/24/040/00288/AM16/	Lic.No/Date: 3410041929 29.02.2016	Defer Date: 14.06.2016
	Decision : NC observed that hard copy of the application for the above AA not received. NC decided to request concerned RA to send two set of application alongwith necessary document for consideration by Norms Committee and defer the case.			
	The case stands deferred to 14.06.2016.			

76	Case No.: 2/25/81-ALC2/2015	Party Name: GRAVITA INDIA LTD	Meet No/Date: 3/81-ALC2/2016 03.05.2016	Status: Deferred
	HQ File :01/81/050/00544/AM16/	RLA File :13/24/040/00043/AM16/	Lic.No/Date: 1310048145 01.03.2016	Defer Date: 14.06.2016
	Decision : NC observed that hard copy of the application for the above AA not received. NC decided to request concerned RA to send two set of application alongwith necessary document for consideration by Norms Committee and defer the case.			
	The case stands deferred to 14.06.2016.			

77	Case No.: 1/3/81-ALC2/2016	Party Name: MAHENDRA INDUSTRIES	Meet No/Date: 3/81-ALC2/2016 03.05.2016	Status: Deferred
	HQ File :01/81/050/00032/AM17/	RLA File :07/24/040/00013/AM17/	Lic.No/Date: 0710109649 13.04.2016	Defer Date: 14.06.2016


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विनोद कुमार कश्यप
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Decision : NC observed that hard copy of the application for the above AA not received. NC decided to request concerned RA to send two set of application alongwith necessary document for consideration by Norms Committee and defer the case.

The case stands deferred to 14.06.2016.

Offline Agenda for Meeting No. 03/81 dated 03.05.2016

Sl. No. 88	
Case No. AR	M/s Sakshi Impex, Ludhiana.
Meeting No. 03/81	F. No. 01/81/162/706/AM13/PRC/DES-II
Dated:- 03.05.2016	Noida SEZ File No. 12-398/2007-100%EOU/
Subject:-	Fixation of SION of 100% EOU unit.
Decision : NC observed that Deptt. C&PC vide their letter No.46011/7/2014-PC-II dated 07.04.2016 has discontinued offering comments and requested that such application may not be referred to that Department. NC decided that these cases may be referred to MSME(Chemical Division) for seeking their comments and defer the case.	
The case stands deferred to 14.06.2016.	

Sl. No. 89	
Case No. AR	M/s. Crompton Greaves Limited.
Meeting No. 03/81	F.No. 01/86/050/000217/AM02/DES-II
Dated:- 03.05.2016	RA File No. 03/24/042/00104/AM02
Subject:-	Modification of ratified Norms in respect of Advance authorization No. 0310114303 dated 13.12.2001.
Decision : NC observed that case was referred to DHI for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 14.06.2016.	

Sl. No. 90	
Case No. AR	M/s. Leitwind Shriram Manufacturing Ltd.
Meeting No. 03/81	F.No. 01/81/50/194/AM14/DES.II
Dated:- 03.05.2016	RA File No. 04/24/040/00071/AM14
Subject:-	Amendment/Modification of norms in respect of Advance Authorization No. 0410147961 dated 15.07.2013.
Decision : NC observed that reply of the company was referred to DHI for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 14.06.2016.	

Sl. No. 91	
Case No. AR	M/s. Crompton Greaves Limited
Meeting No. 03/81	F.No. 01/81/050/00108/AM15
Dated:- 03.05.2016	RA File No.03/94/040/00526/AM14
Subject:-	Ratification of norms in respect of Advance Authorization No. 0310766733 dated 17.01.2014.
Decision : NC decided to ratify the norm for the above AA on repeat basis with Advance Authorisation No.0310608721 as per DHI comments dated 3.5.2016 (copy enclosed).	
RA may take suitable consequential action accordingly.	

Sl. No. 92	
Case No. AR	M/s. Crompton Greaves Limited.

रवि कुमार सिंह / RAVI K. SINGH
 ज्येष्ठ महाविदेशिक विदेश व्यापार
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RNDG KUMAR KASHYAP
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Meeting No. 03/81	F.No. 01/86/050/000323/AM14
Dated:- 03.05.2016	RA File No. 03/94/040/00758/AM13
Subject:-	Modification of ratified Norms in respect of Advance authorization No. 0310749939 dated 17.09.2013.
Decision : NC observed that reply of the company was referred to DHI for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 14.06.2016.	

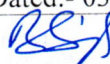
Sl. No. 93	
Case No. AR	M/s. Kotsons Pvt. Limited
Meeting No. 03/81	F.No. 01/81/050/00454/AM14
Dated:- 03.05.2016	RA File No.06/24/040/00032/AM14
Subject:-	Ratification of norms in respect of Advance Authorization No. 0610035619 dated 26.12.2013.
Decision : NC observed that reply of the company was referred to DHI for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 14.06.2016.	

Sl. No. 94	
Case No. AR	M/s. Precision Electronics Limited
Meeting No. 03/81	F.No.01/81/50/00087/AM13
Dated:- 03.05.2016	RA File No.05/24/040/00029/AM13
Subject:-	Ratification of norms in respect of Advance Authorization No. 0510323261 dated 26.04.2012.
Decision : NC decided to defer the case for further examination and details.	
The case stands deferred to 14.06.2016.	

Sl. No. 95	
Case No. AR	M/s. Precision Electronics Limited
Meeting No. 03/81	F.No. 01/81/050/0078/AM13
Dated:- 03.05.2016	RA File No. 05/24/040/000012/AM13
Subject:-	Ratification of norms in respect of Advance Authorization No. 0510323036 dated 26.04.2012.
Decision : NC decided to ratify the norms for the above AA as per the written comments of the DeitY vide their U.O. No. 17(73)/2012-IPHW dated 07.04.2016 (copy enclosed).	
RA may take suitable consequential action accordingly.	

Sl. No. 96	
Case No. AR	M/s. Vijai Electricals Limited
Meeting No. 03/81	F.No. 01/81/050/00446/AM09/
Dated:- 03.05.2016	RA File No. 09/24/040/00273/AM09/
Subject:-	Modification/amendment of ratified norms in respect of advance authorization no. 0910035596 dated 08.10.2008.
Decision : NC observed that case was referred to DHI for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 14.06.2016.	

Sl. No. 97	
Case No. AR	M/s. Trident Tools Limited
Meeting No. 03/81	F.No. 01/81/050/00010/AM15/
Dated:- 03.05.2016	RA File No. 03/95/040/00815/AM14/


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Subject:-	Fixation of norms in respect of advance authorization no. 0310766050 dated 13.01.2014.
Decision : NC noted that MSME Deficiency letter was issued to the company on 12.01.2016 followed by reminder dated 24.02.2016. Since, no reply was received from the company despite reminder, the committee decided to reject the case with direction to company to pay customs duty & applicable interest for EODC.	
RA may take suitable consequential action accordingly.	

Sl. No. 98	
Case No. AR	M/s. Trident Tools Limited
Meeting No. 03/81	F.No. 01/81/050/00270/AM14/
Dated:- 03.05.2016	RA File No. 03/95/040/00253/AM14/
Subject:-	Fixation of norms in respect of advance authorization no. 0310743492 dated 30.07.2013.
Decision : NC observed that case was referred to MSME for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 14.06.2016.	

Sl. No. 99	
Case No. AR	M/s. Diamond Metal Screens (P) Limited
Meeting No. 03/81	F.No. 01/81/050/00379/AM15/
Dated:- 03.05.2016	RA File No. 07/24/040/00184/AM15/
Subject:-	Fixation of norms in respect of advance authorization no. 0710106526 dated 25.08.2014.
Decision : NC decided to ratify the norms for the above AA as per the written comments of the DIPP vide their U.O. No. 12/34/2016-TSW/99-AR dated 03 /05/2016 as under:	

1. Following may be added with the description of export item:

Ladder Type Cable Trays		
Size (mm)	Quantity(Nos.)	Net Weight(Kgs.)
150x 3000 x0.8 mm	4750 Nos.	24938 Kgs.
300x 3000 x0.8 mm	4750 Nos.	36813 Kgs.
450x 3000 x0.8 mm	4750 Nos.	52250 Kgs.
600x 3000 x0.8 mm	4750 Nos.	58188 Kgs.
Perforated Cable Trays		
75x 2400 x0.8 mm	825 Nos.	825 Kgs.
100x 2400 x0.8 mm	825 Nos.	949 Kgs.
150x 2400 x0.8 mm	825 Nos.	1238 Kgs.
225x 2400 x0.8 mm	525 Nos.	1181 Kgs.
300x 2400 x0.8 mm	525 Nos.	1449 Kgs.
450x 2400 x0.8 mm	190 Nos.	809 Kgs.
640x 2400 x0.8 mm	190 Nos.	1045 Kgs.
Cable Trays Accessories		
Splice Plates	13000 Nos.	1950 Kgs.
Riser Link Plates	12500 Nos.	250 Kgs.
Radius Plates	6340 Nos.	5072 Kgs.
Hold Down Brackets	20000 Nos.	800 Kgs.
TX Brackets	12000 Nos.	2040 Kgs.
Total net weight		189797

2. Quantity of import item may be allowed as 210748 Kgs. as 1.11 Kgs./Kg. content in export items after taking 1/3rd recovery from scrap.

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RA may take suitable consequential action accordingly.

Sl. No. 100

Case No. AR	M/s. Kotsons Private Limited
Meeting No. 03/81	F.No. 01/81/050/00034/AM16/
Dated:- 03.05.2016	RA File No. 06/24/040/00030/AM15/
Subject:-	Ratification of norms in respect of Advance Authorization No. 0610038100 dated 25.03.2015.

Decision : NC observed that reply of the firm was referred to DHI for comments. NC decided to wait for their comments and defer the case.

The case stands deferred to 14.06.2016.

Sl. No. 101

Case No. AR	M/s. Vijai Electricals Limited
Meeting No. 03/81	F.No. 01/81/050/00197/AM12/
Dated:- 03.05.2016	RA File No. 09/24/040/00124/AM12/
Subject:-	Modification/amendment of ratified norms in respect of advance authorization no. 0910047284 dated 24.06.2011.

Decision : NC observed that case was referred to DHI for comments. NC decided to wait for their comments and defer the case.

The case stands deferred to 14.06.2016.

Sl. No. 102

Case No. AR	M/s. MC Com Industries (India) Private Limited
Meeting No. 03/81	F.No. 01/81/050/00474/AM13/
Dated:- 03.05.2016	RA File No. 03/95/040/00818/AM13/
Subject:-	Ratification of norms in respect of advance authorization no. 0310721688 dated 22.01.2013.

Decision : NC observed that case was referred to MSME for comments. NC decided to wait for their comments and defer the case.

The case stands deferred to 14.06.2016.

Sl. No. 103

Case No. AR	M/s. MC Com Industries (India) Private Limited
Meeting No. 03/81	F.No. 01/81/050/00074/AM14/
Dated:- 03.05.2016	RA File No. 03/95/040/01053/AM13/
Subject:-	Ratification of norms in respect of advance authorization no. 0310729612 dated 26.03.2013.

Decision : NC observed that case was referred to MSME for comments. NC decided to wait for their comments and defer the case.

The case stands deferred to 14.06.2016.

Sl. No. 104

Case No. AR	M/s. B.R. Industries Limited
Meeting No. 03/81	F. No. 01/81/050/00077/AM13/DES-II
Dated:- 03.05.2016	RA File No. 05/23/040/00020/AM13/
Subject:-	Modification/amendment of ratified norms in respect of Advance Authorization No. 0510323235 dated 26.04.2012.

Decision : NC decided to **reject** the modification of norms for the above AA as per the written comments of the DHI vide their U.O. No.3 (88)/12-TSW (B) dated 05/04/2016 (copy enclosed).

RSJ

बलजीत सिंह/BAL JIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

21

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार, नई दिल्ली
Udyog Bhawan, New Delhi

RA may take suitable consequential action.

Sl. No. 105	
Case No. AR	M/s. B.R. Industries Limited
Meeting No. 03/81	F. No. 01/81/050/00372/AM13/DES-II
Dated:- 03.05.2016	RA File No. 05/23/040/00309/AM13/
Subject:-	Modification/amendment of ratified norms in respect of Advance Authorization No. 0510338300 dated 06.11.2012.
Decision : NC observed that case was referred to DHI for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 14.06.2016.	

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi



(Baljit Singh)

Date:16.05.2016
Place: New Delhi

Deputy Director General Foreign Trade



(Vinod Kumar Kashyap)
Foreign Trade Development Officer

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Government of India
Ministry of Steel
Technical Wing

1
03-05-2016

Subject: Ratification of Advance Authorization No 0310441542 dated 31.08.2007 - M/s Faiz & Company, Mumbai

DGFT may refer to their UO No 01/81/50/229/AM16/DES-II/ 68 dated 03.09.2015 on the subject mentioned above. In this connection, it is informed that the request of the applicant has been examined and found that the export product is covered under SION at C-492 of Hand Book of Procedure Vol-II. RLA may take necessary action accordingly.



(S.K. Bhatnagar)
Deputy Industrial Adviser

Shri Vinod Kashyap, FTDO, DGFT, Udyog Bhawan, New Delhi.

Ministry of Steel U.O.No. 2(19)/2015-TW dated 04.04.2016



बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi



विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

153/B 02512

5
03.05.2016

Government of India
Ministry of Communications and Information Technology
Department of Electronics and Information Technology
Electronics Niketan, 6, CGO Complex
New Delhi-110003

Sub: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No. 0710104272 dated 21.05.2014 issued in favour of M/s. EFD Induction Pvt. Ltd. Bangalore.

Reference DGFT U.O. No. 01/81/50/465/AM16/DES-11/123 dated 5.2.2016 vide which comments of this Department have been sought on the above mentioned application of M/s. EFD Induction Pvt. Ltd. Bangalore for export of "Hand Held Transformer".

2. The FOB value of export is Rs 11,675,360.00 (US\$ 1,88,464.00) and CIF value of Import is Rs 4,785,119.00 (US\$ 76,015.00).

3. The application has been examined in the Department of Information Technology from technical angle. The items proposed for import are essential to manufacture the export product. This Department recommends ratification of norms of advance authorization as follows:-

- i) Import items at Sl. No. 1 and Sl. No. 6 On net to net basis with accountability clause
- ii) Import items at Sl. No. 2-5 As applied by the party on nil wastage basis with accountability clause


(Asha Nangia)
Director

Pradyumna Sahu, FTDO, DGFT, Udyog Bhavan, New Delhi
DeitY U.O. No. 17(8)/2016-IPHW dated 30.03.2016

BSif

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग, भारत सरकार
नई दिल्ली

Vn

श्री कृष्ण कश्यप
K. KRISHNA KASHYAP
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग, भारत सरकार
नई दिल्ली

भारत सरकार
GOVERNMENT OF INDIA
संचार और सूचना प्रौद्योगिकी मंत्रालय
MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी विभाग
DEPARTMENT OF ELECTRONICS AND INFORMATION TECHNOLOGY
Website: www.deity.gov.in

DES-11

8

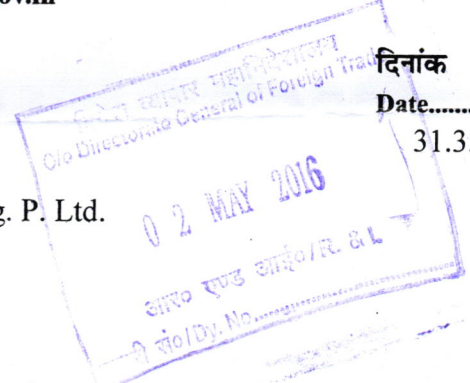
03-05-2016

संख्या

No.....

17(7)/2016-IPHW

M/s. Laxmi Electronics Moulds & Precision Engg. P. Ltd.
Plot No. 81, EPIP
Whitefield
Bangalore-560066



दिनांक

Date.....

31.3.2016

Sub:- Application for ratification of norms of Advance Licence No. 0710106187 dated 25.7.2014 for export of "Plastic Moulded Components".

Please refer to your application received from the O/o the DGFT and this Department's letter of even number dated 1.03.2016 on the subject mentioned above requesting you to provide the following information to enable further processing of the proposal :-

- Details of export product
- Quantity of import items required for manufacturing one unit of export product without wastage for each export product separately.
- Wastage claimed in manufacturing process
- Justification of wastage

2 You are requested to provide the aforesaid information at the earliest. In lieu of the information we may not be able to process the case further. If the information is not received within fifteen days the case may be treated as closed as far as this department is concerned. .

Yours faithfully


(Asha Nangia)
Director

Copy to:

Shri Pradyumna Sahu
FTDO
O/o. DGFT
Udyog Bhavan
New Delhi

w.r.t. DGFT U.O No. 01/81/50/455/AM16/DES-11/124
dated 5.02.2016


बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

- 25 -



ELECTRONICS INDIA
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विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
भारत सरकार, नई दिल्ली
Udyog Bhawan, New Delhi

इलेक्ट्रॉनिक्स निकेतन
6, सी.जी.ओ. कॉम्प्लेक्स
नई दिल्ली-110003

ELECTRONICS NIKETAN
6, C.G.O. COMPLEX
NEW DELHI-110003

20
03-05-2016

F.No. 46011/113/2015-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the 28.03.2016

To
M/s Isovolta (India) Pvt Ltd.
27 Kirol Vidyavihar, West.
Mumbai- 400086
Tele Fax: 0225106092
Email : harikhanna@sahney.com

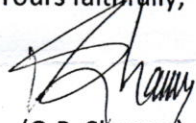
Subject : Advance Authorization Application from M/s. Isovolta(India) Pvt Ltd., for the
import of raw material against the export and import products (Advance
Authorization No 0310796934 dated 29.6.2015)

Sir,

With reference to your letter received on 11.3.2016 the reply is incomplete and
submit the following information:

1. There are total six inputs including two inputs to be imported. Whereas the firm
has indicated only one input, reasons and justifications. Thereof supported by
documentary evidence.
2. Specifications of export product and inputs to be imported do not mention width &
corresponding calculations for Porosplit ME 2970/0 0.18X35mm/40mm and Non
Woven Industrial Polyester Fleece Model TS20/H3204 of 1020mm width.

Yours faithfully,


(O.P. Sharma)

Joint Industrial Adviser
Tel: 011-23071442
Telefax: 011-23-71187
Email: omsharma@nic.in

Copy to: DGFT/DES-2 (Shri Pradyamna Sahu, FTDO), Udyog Bhawan, New Delhi (w.r.t. their
U.O. Nos. (i) 01/81/050/260/AM-16/DES-2/072 dated 28/09/2015

✓
BSJ

बलजीत सिंह/BALJIT SINGH
उप महाविदेशिक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महाविदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

- 26 -

✓
विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महाविदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार, नई दिल्ली
Udyog Bhawan, New Delhi

27
03.05.2016

भारत सरकार

वाणिज्य और उद्योग मंत्रालय
विदेश व्यापार महानिदेशालय

डीईएस-II अनुभाग, कमरा नं० 404,
उद्योग भवन, नई दिल्ली

विषय:- अग्रिम प्राधिकार-पत्र सं० 0310797631 दिनांक 24.7.2015 के संबंध में
निविष्टि-निर्गत प्रतिमानकों के अनुसमर्थन हेतु मै० कम्पन ग्रीन्स लिमिटेड
का अनुरोध।

अग्रिम प्राधिकार-पत्र सं० 0310797631 दिनांक 24.7.15 के संबंध में
निविष्टि निर्गत प्रतिमानकों के अनुसमर्थन में मै० कम्पन ग्रीन्स लिमिटेड
से प्राप्त दिनांक 30.3.16 का उत्तर इसके साथ संलग्न है।

2. आपसे अनुरोध है कि उक्त मामले की जांच कर इस कार्यालय को तुरंत अपनी टिप्पणी
प्रस्तुत करें। मामले को दिनांक 03.05.2016 को सूचीबद्ध किया गया है।

संलग्नक: यथोपरि

विनोद कश्यप

(विनोद कुमार कश्यप)

विदेश व्यापार विकास अधिकारी

फोन न० 23061562; एक्स. 267

BSA श्री के.के. तिवारी,
औद्योगिक सलाहकार
भारी उद्योग विभाग
उद्योग भवन नई दिल्ली

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार, नई दिल्ली
Udyog Bhawan, New Delhi

डीजीएफटी आई.डी.नोट 01/81/50/262/एम-16-डीईएस-II/15 दिनांक 25/11

May consider on repeat basis as requested.

BSA NCI for consideration.

-27-

See
3/5/16
IAH/...

Crompton Greaves Limited

Registered Office:

CG House, 6th Floor, Dr Annie Besant Road, Worli, Mumbai 400 030, India

T: +91 22 2423 7777 F: +91 22 2423 7733 W: www.cgglobal.com

Corporate Identity Number(CIN): L99999MH1937PLC002641



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Date: 23.04.2016

To,
The Director General of Foreign Trade,
Norms Committee II,
Udyog Bhawan,
New Delhi - 110011

Subject: Ratification of Advance Authorisation No.0310797631 dated: 24.07.2015

on Repeat Basis

RA File No.: 03/94/040/00134/AM16

Dear Sir,

This is with reference to the above mentioned File No., we request you to ratify the norms on repeat basis, which is already ratified in the past against Advance Authorisation no. 0310608721 dated: 30.12.2010.

We kindly request you to consider our case and ratify the norms on repeat basis at the earliest.

Thanking you,

Yours truly,

For CROMPTON GREAVES LIMITED

R.D. Dharmadhikari

Dy. Manager,

Indirect Taxes

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

रवि कुमार कश्यप
RASHID KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

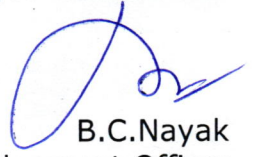
-28-

28
03-05-2016

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of JST STEASALIT transformer for ratification of norms of AA no 2210015272 dt 28-07-15

DES-II, DGFT may kindly refer to the above mentioned AA of M/S JST STEASALIT transformer. The firm's e mail of dated 08-02-16 does not answer to points raised by this office letter of dated 17-12-15.(Copy enclosed). DGFT is requested to get the above information to examine the request.


B.C.Nayak
Development Officer
18-04-16

DGFT, FTDO, DES-II
Deptt. of HI, UO No 3(213)/15-TSW(B) dated



बलजीत सिंह/BALJIT SINGH
उप महासचिव विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महासचिवालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महासचिवालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार, नई दिल्ली
Udyog Bhawan, New Delhi

2(R)

28
3.5.16

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/s JST Stesalit Transformer Pvt. Ltd. for ratification of norm of AA No. 2210015272 Dated 28.07.2015.

Reference: DGFT UO No. 01/81/50/291/AM16/DES-II/255 Dated 05.11.2015.

Reference above application it is observed that firm has not furnished required information prescribed under policy and therefore they may be advised to furnish information as per Sl. No. 3, 4, 5, 8 & 11 of SDL.

91 17.12.15

(Gajraj Singh)
Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(213)/2015/TSW(B)/ dated 17.12.2015.

BS

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

N

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Government of India
Ministry of Communications and Information Technology
Department of Electronics and Information Technology
Electronics Niketan, 6, CGO Complex
New Delhi-110003

Sub: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Licence No. 0510395316 dated 14.8.2015 for export of " Assembled & Tested Power Supply Module".

Reference is invited to DGFT U.O. No. 01/81/50/292/AM16/DES-11/102 dated 4.12.2015 seeking comments of this Department on the above mentioned application of M/s. Multisphere Power Solution Pvt. Ltd. Gurgaon "for export of " Assembled & Tested Power Supply Module".

2. The FOB value of export is Rs 20898000.00 (US\$ 32,4000.00) and CIF value of Import is Rs 4,982,369.00(US\$ 77,248.00).

3. The application has been examined in the Department of Electronics and Information Technology and the Department recommends the ratification of norms of advance licence as follows:

Sl. No.	Sl. No. of Import items	Comments
1	Sl. No. 1-40	On net to net basis with accountability clause on 'nil' Wastage basis
2	Sl. No. 42-47	As applied by the party exclusive of 2% wastage


(Asha Nangia)
Director

Pradyumna Sahu, FTDO, DGFT, Udyog Bhavan, New Delhi
DIT U.O. No. 17(1)/2016-IPHW dated 1.4.2016


बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhavan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhavan, New Delhi

Government of India
Ministry of Steel
Technical Wing

55
03-05-2016

Subject: Ratification of Advance Authorization No 0310799390 dated 13.10.2015

DGFT may refer to their UO No 01/81/50/ 385 /AM-16/DES-2/72 dated 22.12.2015 for ratification of above mentioned Advance Authorization of M/s JSW Steel Coated Products Limited was forwarded to Ministry of Steel for ratification of the above mentioned Advance Authorization.

In the above connection, it may be noted that Ministry of Steel vide UO of even No dated 30.12.2015 had requested DGFT to ask the applicant for furnishing the breakup of thicknesses to be exported and quantity thereof and calculation of quantity of import items strictly as per SION under the aforesaid AA. The applicant vide their email dated 13.04.2016 informed DGFT about the detail of the quantity, thicknesses and coating weights to be exported under the aforesaid licence.

It may be noted that the export product is covered under **SION C-473** of Handbook of Procedures Vol-II. The quantity of Zinc has been calculated as per Engineering Table No 2. The quantity of Hot Rolled Alloy Steel Sheets/strips/wide coils of relevant grade has been allowed based on content basis as per SION C-473. The quantity of items of import to be allowed under the aforesaid AA has been calculated for per tonne of export product in the Excel sheets enclosed herewith for further necessary action.



(S.K. Bhatnagar)

Deputy Industrial Adviser

✓ **Shri Vinod Kashyap, FTDO, DGFT, Udyog Bhawan, New Delhi.**

Ministry of Steel U.O.No. 2(26)/2015-TD dated 22.04.2016



सलजीत सिंह/Deputy Director
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi



विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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3/5/16

Sl.No	Advanced Authorisation No. & Date	Description of Item of Export	Quantity of Export MT	Thickness (MM)	Zinc Coating in (gms/m ²)	Quantity of Input per ton of export product			
						Zinc (Kg)	Hot Rolled Alloy Steel Sheets/ Strips/ Wide Coils of relevent grade (Kg)	Rolling Mill Rolls (Kg)	Rolling Oil (Kg)
1	0310799390 dated 13.10.2015	Cold rolled Galvanized /Galvannealed (Plan/corrugated) Alloy Steel Sheets/ Strips/ Wide Coils of relevent grade having thickness 0.14 to 2.50 mm and zinc coating 90 -183 gms/m ²	10072.000						
			820.000	0.14	90	95.89	1,010.8	1.25	0.35
			45.000	0.17	100	78.83	1,029.9	1.25	0.35
			90.000	0.18	100	74.41	1,034.8	1.25	0.35
			80.000	0.19	100	70.47	1,039.2	1.25	0.35
			320.000	0.20	90	66.92	1,043.2	1.25	0.35
			160.000	0.20	100	66.92	1,043.2	1.25	0.35
			1672.000	0.20	183	127.19	975.8	1.25	0.35
			80.000	0.21	100	63.71	1,046.8	1.25	0.35
			370.000	0.22	90	60.80	1,050.0	1.25	0.35
			160.000	0.22	100	60.80	1,050.0	1.25	0.35
			25.000	0.23	100	58.14	1,053.0	1.25	0.35
			500.000	0.25	100	53.46	1,058.2	1.25	0.35
			2750.000	0.28	100	47.70	1,064.7	1.25	0.35
			2200.000	0.29	100	47.70	1,064.7	1.25	0.35
			400.000	0.45	100	31.01	1,083.3	1.25	0.35
			100.000	0.58	100	22.97	1,092.3	1.25	0.35
			300.000	2.50	140	7.67	1,109.4	1.25	0.35

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विदेशी व्यापार अधिकारी
VINOD KUMAR KASHYAP
Foreign Trade Development Officer
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce
and Industry, Govt. of India
Udyog Bhawan, New Delhi

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उद्योग विभाग/बाह्य विभाग
विदेशी व्यापार अधिकारी
Deputy Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce
and Industry, Govt. of India
Udyog Bhawan, New Delhi

Government of India
Ministry of Steel
Technical Wing

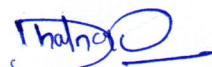
56457
03-05-2016

Subject: Ratification of Advance Authorizations (AAs) No 0310799391 dated 13.10.2015 and 0310799394 dated 13.10.2015.

DGFT may refer to their UO note No 01/81/50/ 386 /AM-16/DES-2/71 dated 22.12.2015 and No 01/81/50/ 446 /AM-16/DES-2/85 dated 05.02.2016 whereby the above mentioned AAs of M/s JSW Steel Coated Products Limited , Mumbai were forwarded to Ministry of Steel for ratification.

In the above connection, it may be noted that Ministry of Steel vide UO of even No dated 30.12.2015 and 09.02.2016 had requested DGFT to ask the applicant for furnishing the breakup of thicknesses to be exported and quantity thereof and calculation of quantity of import items strictly as per SION under the aforesaid AAs. The applicant vide their email dated 13.04.2016 informed DGFT about the detail of the quantity, thicknesses and coating weights to be exported under the aforesaid licence.

It may be noted that the export product is covered under **SION C-473** of Handbook of Procedures Vol-II. The quantity of Zinc has been calculated as per Engineering Table No 2. The quantity of Hot Rolled Alloy Steel Sheets/strips/wide coils of relevant grade has been allowed based on content basis as per SION C-473. The quantity of items of import to be allowed under the aforesaid AAs has been calculated for per tonne of export product in the Excel sheets enclosed herewith for further necessary action.



(S.K. Bhatnagar)

Deputy Industrial Adviser

✓ **Shri Vinod Kashyap**, FTDO, DGFT, Udyog Bhawan, New Delhi.

Ministry of Steel U.O.No. 2(26)/2015-TD dated 28.04.2016


बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Sl.No	Advanced Authorisation No. & Date	Description of Item of Export	Quantity of Export MT	Thickness (MM)	Zinc Coating in (gms/m2)	Quantity of Input per ton of export product			
						Zinc (Kg)	Hot Rolled Alloy Steel Sheets/ Strips/ Wide Coils of relevent grade (Kg)	Rolling Mill Rolls (Kg)	Rolling Oil (Kg)
1	0310799391 dated 13.10.2015	Cold rolled Galvanized /Galvannealed (Plan/corrugated) Alloy Steel Sheets/ Strips/ Wide Coilsof relevent grade having thickness 0.14 to 1.90 mm and zinc coating 90 -275 gms/m ² .	15,076.00						
			3,700.00	0.14	90	95.89	1,010.8	1.25	0.35
			80.00	0.17	100	78.83	1,029.9	1.25	0.35
			60.00	0.18	90	74.41	1,034.8	1.25	0.35
			400.00	0.20	90	66.92	1,043.2	1.25	0.35
			90.00	0.20	100	66.92	1,043.2	1.25	0.35
			100.00	0.20	120	81.92	1,026.4	1.25	0.35
			3,204.00	0.20	183	127.19	975.8	1.25	0.35
			300.00	0.24	90	55.70	1,055.7	1.25	0.35
			205.00	0.25	100	53.46	1,058.2	1.25	0.35
			1,900.00	0.27	100	47.70	1,064.7	1.25	0.35
			1,300.00	0.29	100	47.70	1,064.7	1.25	0.35
			105.00	0.30	120	58.37	1,052.7	1.25	0.35
			100.00	0.30	180	90.51	1,016.8	1.25	0.35
			600.00	0.32	100	40.45	1,072.8	1.25	0.35
			300.00	0.34	90	40.45	1,072.8	1.25	0.35
			300.00	0.35	100	40.45	1,072.8	1.25	0.35
			400.00	0.37	100	35.10	1,078.8	1.25	0.35
			120.00	0.40	100	35.10	1,078.8	1.25	0.35
			400.00	0.42	100	31.01	1,083.3	1.25	0.35
			100.00	0.42	180	58.74	1,052.3	1.25	0.35
			100.00	0.45	100	31.01	1,083.3	1.25	0.35
			100.00	0.45	180	58.74	1,052.3	1.25	0.35
			100.00	0.47	180	52.59	1,059.2	1.25	0.35
			400.00	0.50	120	33.94	1,080.1	1.25	0.35
			112.00	0.50	275	83.80	1,024.3	1.25	0.35
			100.00	0.60	275	69.24	1,040.6	1.25	0.35
			40.00	0.93	275	43.07	1,069.8	1.25	0.35
			200.00	0.96	275	40.86	1,072.3	1.25	0.35
			40.00	1.23	275	31.88	1,082.4	1.25	0.35
			40.00	1.50	275	27.48	1,087.3	1.25	0.35
			80.00	1.90	275	21.54	1,093.9	1.25	0.35

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उद्योगीसिंह/BAIJIT SINGH
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशक
Directorate General of Foreign Trade
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Sl.No	Advanced Authorisation No. & Date	Description of Item of Export	Quantity of Export MT	Thickness (MM)	Zinc Coating in (gms/m2)	Quantity of Input per ton of export product			
						Zinc (Kg)	Hot Rolled Alloy Steel Sheets/ Strips/ Wide Coils of relevent grade (MT)	Rolling Mill Rolls (Kg)	Rolling Oil (Kg)
1	0310799394 dated 13.10.2015	Cold rolled Galvanized /Galvannealed (Plan/corrugated) Alloy Steel Sheets/ Strips/ Wide Coils of relevent grade having thickness 0.18 to 2.50 mm and zinc coating 100 -275 gms/m2.	15,516.00						
			210.00	0.180	100	74.41	1,034.8	1.25	0.35
			490.00	0.200	100	66.92	1,043.2	1.25	0.35
			6,303.00	0.200	183	127.19	975.8	1.25	0.35
			690.00	0.220	100	60.80	1,050.0	1.25	0.35
			76.00	0.250	100	53.46	1,058.2	1.25	0.35
			250.00	0.280	100	47.70	1,064.7	1.25	0.35
			52.00	0.360	275	106.09	999.4	1.25	0.35
			250.00	0.360	100	35.10	1,078.8	1.25	0.35
			250.00	0.380	100	35.10	1,078.8	1.25	0.35
			100.00	0.400	100	35.10	1,078.8	1.25	0.35
			75.00	0.400	275	106.09	999.4	1.25	0.35
			125.00	0.450	180	58.74	1,052.3	1.25	0.35
			50.00	0.450	275	96.63	1,010.0	1.25	0.35
			50.00	0.460	100	27.77	1,087.0	1.25	0.35
			100.00	0.500	200	58.81	1,052.3	1.25	0.35
			205.00	0.500	275	83.80	1,024.3	1.25	0.35
			30.00	0.510	140	36.36	1,077.3	1.25	0.35
			150.00	0.520	140	36.36	1,077.3	1.25	0.35
			25.00	0.560	100	22.97	1,092.3	1.25	0.35
			200.00	0.560	200	48.62	1,063.6	1.25	0.35
			150.00	0.570	140	33.21	1,080.9	1.25	0.35
			300.00	0.580	100	22.97	1,092.3	1.25	0.35
			125.00	0.580	275	69.24	1,040.6	1.25	0.35
			25.00	0.600	275	69.24	1,040.6	1.25	0.35
			30.00	0.620	140	30.57	1,083.8	1.25	0.35
			25.00	0.630	100	21.14	1,094.4	1.25	0.35
			30.00	0.670	140	28.32	1,086.3	1.25	0.35
			50.00	0.680	140	28.32	1,086.3	1.25	0.35
			325.00	0.700	140	28.32	1,086.3	1.25	0.35
			50.00	0.700	275	59.00	1,052.0	1.25	0.35
			650.00	0.720	140	26.37	1,088.5	1.25	0.35
			770.00	0.720	275	54.93	1,056.6	1.25	0.35
			115.00	0.750	275	54.93	1,056.6	1.25	0.35
			120.00	0.760	275	51.39	1,060.5	1.25	0.35
			30.00	0.770	140	24.68	1,090.4	1.25	0.35
			200.00	0.800	100	17.07	1,098.9	1.25	0.35
			250.00	0.850	275	48.28	1,064.0	1.25	0.35

$$\rightarrow$$

विदेशी मुद्रा विभाग
VINOD KUMAR KASHYAP
फॉरिग्न ट्रेड डेवलपमेंट ऑफिस
फॉरिग्न ट्रेड डेवलपमेंट ऑफिस
फॉरिग्न ट्रेड डेवलपमेंट ऑफिस
डिप्टी सचिव, फॉरिग्न ट्रेड
मिनिस्ट्री ऑफ कॉमर्स
एंड इंडस्ट्रीज, नई दिल्ली
नई दिल्ली, नई दिल्ली

बलजीत सिंह / BALJIT SINGH
 Deputy Director General of Foreign Trade
 Director General of Foreign Trade
 Ministry of Commerce
 Government of India
 New Delhi, India

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Department of Industrial Policy & Promotion
(TSW)

59
03.05.2016

NC Meeting dated 03 /05/2016- Case No. 11/19/81 (M/s Eastern Copper Mrg. Co. Pvt. Ltd.) (Advance Authorization No. 0210206235 dated 15.10.2015)

Advance Authorization may be ratified as under:

1. Words " E.C. Grade like candy, berry, birch cliff or barley" may be suffixed with the description of import item
2. Quantity of import item may be allowed as applied for i.e. 25074 Kgs. as 1.05 Kgs./kg. content in the export item taking clue from SIONs C-1189 & C-206 .

Norms committee may take a view



(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/34/2016-TSW/59 dated 03 /05/2016



बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/ Deptt. of Commerce
भारत सरकार/ Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi



विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/ Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

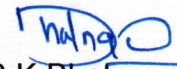
69
03.05.2018

Government of India
Ministry of Steel
Technical Wing

Subject: Ratification of Advance Authorization No 5610004725 dated 23.10.2015 and No 5610004726 dated 23.10.2015

DGFT may refer to their UO No 01/81/50/ 00393 /AM-16/DES-II/107 dated 22.03.2016 whereby the reply received from M/s RSAL Steel Pvt Ltd, Indore have been forwarded to Ministry of Steel for our comments/views.

In the above connection, it may be noted that Ministry of Steel vide UO of even No dated 30.12.2015 had requested DGFT to ask the applicant for furnishing the breakup of thicknesses to be exported and quantity thereof and calculation of quantity of import items strictly as per SION under the aforesaid AA. However, reply furnished by the applicant does not content the aforesaid information. DGFT may once again request the applicant for furnishing the aforesaid information at the earliest so that their AA application may be ratified.


(S.K. Bhatnagar)
Deputy Industrial Adviser

Shri Vinod Kashyap, FTDO, DGFT, Udyog Bhawan, New Delhi.

Ministry of Steel U.O.No. 2(23)/2015-TD dated 04.04.2016


बलजील सिंह/BALJIL SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

B2/B7
DES-11
64
03-05-2016

भारत सरकार
GOVERNMENT OF INDIA
संचार और सूचना प्रौद्योगिकी मंत्रालय
MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी विभाग
DEPARTMENT OF ELECTRONICS AND INFORMATION TECHNOLOGY
Website: www.deity.gov.in

REMINDER

संख्या

No.....17(6)/2016-IPHW

दिनांक

Date 31.3.2016...

M/s FCI OEN Connectors Ltd.
29/2089, Thykoodam
Thirpunithur Roade Vyttila
Cochin, Kerala-682019

Sub:- Application for ratification of norms of Advance Licence No. 1010059305 dated 30.10.2015 for export of "Protection Block, Span Cable Assembly".

Sir,

Please refer to your application received from the O/o the DGFT and this Department's letter of even number dated 22.02.2016 on the subject mentioned above requesting you to provide the following information to enable further processing of the proposal :-

- i) Details of export product
- ii) Quantity of import items required for manufacturing one unit of export product without any wastage
- iii) Wastage claimed in manufacturing process
- iv) Justification of wastage

2 You are requested to provide the aforesaid information at the earliest. In lieu of the information we may not be able to process the case further. If the information is not received within fifteen days the case may be treated as closed as far as this department is concerned.

Yours faithfully

(Asha Nangia)
Director

✓ Copy to:

Shri Pradyumna Sahu
FTDO
O/o. DGFT
Udyog Bhavan
New Delhi

w.r.t. DGFT U.O. No. 01/81/50/443/AM16/DES-11/125 dated 5.2.2016

B.S.S.
बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

-39-



ELECTRONICS INDIA
Billion Needs Million Chips

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

इलेक्ट्रॉनिक्स निकेतन
6, सी.जी.ओ. कॉम्प्लेक्स
नई दिल्ली-110003

ELECTRONICS NIKETAN
6, C.G.O. COMPLEX
NEW DELHI-110003

Department of Industrial Policy & Promotion
(TSW)

67
03-05-2016

NC Meeting dated 03/05/2016- Case No. 9/19/81 (M/s Eastern Copper Mrg. Co. Pvt. Ltd.)
(Advance Authorization No. 0210206259 dated 05.11.2015)

Advance Authorization may be ratified as under:

1. Words " E.C. Grade like candy, berry, birch, birch cliff or barley" may be suffixed with the description of import item
2. Quantity of import item may be allowed as applied for i.e. 72765 Kgs. as 1.05 Kgs./kg. content in the export item taking clue from SIONs C-1189 & C-252 .

Norms committee may take a view

 31/5/16

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/34/2016-TSW/67 dated 03 /05/2016



उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi



विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan New Delhi

भारत सरकार

वाणिज्य और उद्योग मंत्रालय

विदेश व्यापार महानिदेशालय

डीईएस-II अनुभाग, कमरा नं० 404

उद्योग भवन, नई दिल्ली

विषय:- अग्रिम प्राधिकार-पत्र सं० 0310766733 दिनांक 17.01.2014 के संबंध में
निविष्टि-निर्गत प्रतिमानकों के अनुसमर्थन हेतु मै० क्राम्प्टन ग्रीव्स लिमिटेड
का अनुरोध।

अग्रिम प्राधिकार-पत्र सं० 0310766733 दिनांक 17.01.2014 के संबंध में
निविष्टि निर्गत प्रतिमानकों के अनुसमर्थन में मै० क्राम्प्टन ग्रीव्स लिमिटेड
से प्राप्त दिनांक 23.4.2016 का उत्तर इसके साथ संलग्न है।

2. आपसे अनुरोध है कि उक्त मामले की जांच कर इस कार्यालय को तुरंत अपनी टिप्पणी
प्रस्तुत करें। मामले को दिनांक 03.05.2016 को सूचीबद्ध किया गया है।

संलग्नक: यथोपरि

विनोद कश्यप

(विनोद कुमार कश्यप)

विदेश व्यापार विकास अधिकारी

फोन नं० 23061562; एक्स. 267

सहायक निदेशक/उप
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

श्री के.के. तिवारी,
औद्योगिक सलाहकार
महरी उद्योग विभाग,
उद्योग भवन, नई दिल्ली

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
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Udyog Bhawan, New Delhi

डीजीएफटी आई.डी.नोट 01/81/50/108 / एएम-15-डीईएस-II/14 दिनांक 21/5/2016.

May consider on repeat basis as requested.
for consideration.

DES II / NC II

-41-

3/7/16

1A(KMT)

Crompton Greaves Limited

Registered Office:

CG House, 6th Floor, Dr Annie Besant Road, Worli, Mumbai 400 030, India

T: +91 22 2423 7777 F: +91 22 2423 7733 W: www.cgglobal.com

Corporate Identity Number(CIN): L99999MH1937PLC002641

AR-91



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Date: 23.04.2016

To,
The Director General of Foreign Trade,
Norms Committee II,
Udyog Bhawan,
New Delhi – 110011.

Subject: Ratification of Advance Authorisation No.0310766733 dated: 17.01.2014

on Repeat Basis

RA File No.: 03/94/040/00526/AM14

Dear Sir,

This is with reference to the above mentioned File No., we request you to ratify the norms on repeat basis, which is already ratified in the past against Advance Authorisation no. 0310608721 dated: 30.12.2010.

We kindly request you to consider our case and ratify the norms on repeat basis at the earliest.

Thanking you,

Yours truly,

For CROMPTON GREAVES LIMITED

R.D. Dharmadhikari

Dy. Manager,

Indirect Taxes

इलजीरा विभाग/विदेश व्यापार
उप महा निदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महा निदेशक
Directorate General of Foreign Trade
बाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
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Directorate General of Foreign Trade
बाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi



AVANTHA
GROUP COMPANY

135713
DES-11
AR-95
03-05-2016

Government of India
Ministry of Communications and Information Technology
Department of Electronics and Information Technology
Electronics Niketan, 6, CGO Complex
New Delhi-110003

Sub: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Licence No. 0510323036 dated 12.4.2012 for export of "Power Harness".

Reference is invited to DGFT U.O. No. 01/81/050/0072/AM13/DES-11/69 dated 14.06.2012 seeking comments of this Department on the above mentioned application of M/s. Precision Electronics Ltd. New Delhi "for export of " Power Harness".

2. The FOB value of export is Rs. 6,83,522.00 (US\$ 13495.00) and CIF value of Import is Rs 299865.00 (US\$ 5822.62)

3. The application has been examined in the Department of Electronics and Information Technology and the Department recommends the ratification of norms of advance licence as follows:

1. Import item at S.No. 1,4-8, 11-16, 18-19 : On Net to net basis with accountability clause on 'Nil' wastage'.
2. Import item at S.No. 2,3,9-10,17 : As applied for by the party on 'Nil' wastage basis



(Asha Nangia)

Director

✓ Pradyumna Sahu, FTDO, DGFT, Udyog Bhavan, New Delhi

DIT U.O. No. 17(73)/2012-IPHW dated 7.4.2016

1858

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

V-1

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

**Department of Industrial Policy & Promotion
(TSW)**

AR-99

03-05-2016

NC Meeting dated 03/05/2016 - Case No. 99-A/R (M/s Diamond Metal Screens (Private) Limited) (Advance Authorization No. 0710106526 dated 25.08.2014)

Advance Authorization may be ratified as under:

- Following may be added with the description of export item:

Ladder Type Cable Trays		
Size (mm)	Quantity(Nos.)	Net Weight(Kgs.)
150x 3000 x0.8 mm	4750 Nos.	24938 Kgs.
300x 3000 x0.8 mm	4750 Nos.	36813 Kgs.
450x 3000 x0.8 mm	4750 Nos.	52250 Kgs.
600x 3000 x0.8 mm	4750 Nos.	58188 Kgs.
Perforated Cable Trays		
75x 2400 x0.8 mm	825 Nos.	825 Kgs.
100x 2400 x0.8 mm	825 Nos.	949 Kgs.
150x 2400 x0.8 mm	825 Nos.	1238 Kgs.
225x 2400 x0.8 mm	525 Nos.	1181 Kgs.
300x 2400 x0.8 mm	525 Nos.	1449 Kgs.
450x 2400 x0.8 mm	190 Nos.	809 Kgs.
640x 2400 x0.8 mm	190 Nos.	1045 Kgs.
Cable Trays Accessories		
Splice Plates	13000 Nos.	1950 Kgs.
Riser Link Plates	12500 Nos.	250 Kgs.
Radius Plates	6340 Nos.	5072 Kgs.
Hold Down Brackets	20000 Nos.	800 Kgs.
TX Brackets	12000 Nos.	2040 Kgs.
Total net weight		189797

- Quantity of import item may be allowed as 210748 Kgs. as 1.11 Kgs./Kg. content in export items after taking 1/3rd recovery from scrap.

Norms committee may take a view

/ 31516

(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/34/2016-TSW/99-A/R dated 03 /05/2016

उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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विनोद कुमार कश्यप
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

AR-104

03-05-2016

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S B.R Industries Ltd for ratification of norms of AA no 0510323235 DT 26-04-12

DES-II, DGFT may kindly refer to the above mentioned AA of M/S B.R Industries Ltd. The firm has stated that as per decision of NC, SION C-323 allows import of CRGO sheet in coil form while they have imported CRGO in sheet form. But as per C-323, both coil/sheet can be imported. This Office therefore, does not support the representation.

This issues with the approval of IA(KKT).



B.C. Nayak
Development Officer
05-04-16

DGFT, FTDO, DES-II

Deptt. of HI, UO No 3(88)/12-TSW(B)

dated



उप महानिदेशक विदेश
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi



विनायक कुमार कश्यप
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Foreign Trade Development Officer
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वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan New Delhi

Blank Standard Deficiency Letter Format

To

Subject: Ratification of Norms of Advance Authorisation No. dated issued under Para 4.7 of HBP, Vol. I.

Meeting No. Dated:

Export Items:

1	Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
2	Detail technical note on manufacturing process including the relevant flow sheet.
3	Detail technical drawings with dimension of each export product. Catalogue, if any, may also be furnished.
4	Weight of each Export Product.
5	Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

Import Items:

6	Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.
---	--

Components:

7	Technical characteristics / part numbers, if any.
8	Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).
9	Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables
10	Size and specification including grade, composition, range, thickness etc. of the items proposed for import
11	Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc
11(a)	Sheet layout diagram of the material indicating the wastage during blanking
12	Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National/International Standard/buyer's data sheet may also be furnished.
13	Weight of Steel, which requires imported welding material, giving break-up of: (lxxiii) Steel Plates/Sheets upto 30mm thickness (lxxiv) Steel Plates/Sheets more than 30 mm thickness and upto 70 mm thickness (lxxv) Steel Plates/Sheets more than 70 mm thickness. (lxxvi) Others e.g. Flanges, Pipes, Tubes, Bars/Rods, Castings/Forgings etc.
14	Particulars of the licenses obtained in the past and ratified by ALC (with or without modification) for the same export product covered under this application, in view of Public Notice No. 48 dated 14.11.2002.
15	Use of export product
16	You are advised to apply for SION
17	Please use expanded/full name of end product. Do not use the abbreviations/short form.
18	It is not clear from the details given in application for the Advance Authorization mentioned above as to whether it is a case of Physical exports or Deemed exports. If the same is Deemed Exports, copy of Project Authority Certificate (PAC) and detailed information alongwith relevant documents may be

		furnished to this office. Further, if the supply is against Invalidation letter to an EPCG licence, the following details may also be provided:- EPCG licence number and date. (i) CIF value of the licence. (ii) Whether this licence was issued under Zero duty or 3 per cent Scheme. (iii) Custom duty saved amount. (iv) Products to be manufactured. (v) How EPCG licence holder intends to discharge the EO against the EPCG licence.
	19	Any other information:
	20	The information called for must be submitted within three weeks from the date of issue of this letter. The information may be directly sent to..... Deputy Director General of Foreign Trade, Norms Committee-II, Room No. 204A, DGFT, Udyog Bhawan, New Delhi-110011, E-mail: Office Tel.: 23061562, Extn.....and copy of the same must be endorsed to the technical authority mentioned below:.....